

**FORM A
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M.N.S. PRINTERS PRIVATE LIMITED

Relevant Particulars		
1	Name of corporate debtor	M.N.S. PRINTERS PRIVATE LIMITED
2	Date of incorporation of corporate debtor	29/09/1999
3	Authority under which corporate debtor is incorporated / registered	Registrar Of Companies, Bangalore
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U22219KA1999PTC025781
5	Address of the registered office and principal office (if any) of corporate debtor	NO.345/4, BHATTARA HALLI, OLD MADRAS ROAD, BANGALORE-560049, KARNATAKA, INDIA
6	Insolvency commencement date in respect of corporate debtor	25 th October, 2019 (Hon. NCLT Order received on 30/10/2019)
7	Estimated date of closure of insolvency resolution process	22-04-2020 (being 180th day from Insolvency Commencement Date)
8	Name and registration number of the insolvency professional acting as interim resolution professional	Srinivas Thatikonda IBBI/IPA-002/IP-N00631/2018-19/11886
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Flat No. 006, Nanda Ashirwad Apartments No.1, Canara Bank Colony, 2nd Main, Chandra Layout, Bengaluru-560072, Karnataka. Email: srinivas@srinivasthatikonda.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Flat No. 006, Nanda Ashirwad Apartments No.1, Canara Bank Colony, 2nd Main, Chandra Layout, Bengaluru-560072, Karnataka Email: srinivas@srinivasthatikonda.com
11.	Last date for submission of claims	13-11-2019 (being the 14th day from date of receiving of the order)
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://www.ibbi.gov.in/home/downloads physical Address: Flat No. 006, Nanda Ashirwad Apartments, No.1, Canara Bank Colony, 2nd Main, Chandra Layout, Bengaluru-560072, Karnataka Email: srinivas@srinivasthatikonda.com Details of authorised representatives: Not Applicable

Notice is hereby given that the National Company Law Tribunal, Bangalore Bench, has ordered the commencement of a corporate insolvency resolution process of the M.N.S. PRINTERS PRIVATE LIMITED on 25-Oct-2019.

The creditors of M.N.S. PRINTERS PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 13-11-2019, to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NA] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 1st November, 2019
Place : Bengaluru

Srinivas Thatikonda
Interim Resolution Professional

IBBI/IPA-002/IP-N00631/2018-19/11886

In the matter of M.N.S. PRINTERS PRIVATE LIMITED

